

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1031/2018

New Delhi this the 08th day of March, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Jyoti, aged about 34 years
Applied for TGT(PET) (Physical Education)
D/o Sh. Krishanpal
R/o A-80, New Seelampur, Delhi-53
Applied for Guest Teacher 2017-18
TGT (PET) Application ID 2017000763
- 2 Babita Chaudhary, aged about 37 years
Applied for TGT (PET) (Physical Education)
D/o Sh. Onkar Singh
R/o Gali No.9, Bhura Mohalla
Near SBI Bank, Village Sabhapur, Delhi-94
Applied for Guest Teacher 2017-18
TGT (PET Application ID 2017056991
3. Ravita Tarar, aged about 34 years
Applied for TGT (PET) (Physical Education)
D/o Sh. Ranbir Singh
R/o D-3/382, Nehru Vihar, Dayalpur, Delhi-94
Applied for Guest Teacher 2017-18
TGT (PET Application ID 2017029657
- 4 Km. Geeta, aged about 32 years
Applied for TGT (PET) (Physical Education)
D/o Sh. Rajpal Singh
R/o Village Mavi Kalan, Post Katha
District Baghpat
Applied for Guest Teacher 2017-18
TGT (PET Application ID 2017039905
- 5 Neelam Verma, aged about 38 years
Applied for TGT (PET) (Physical Education)
D/o Sh. Braham Pal Singh Dholyan
R/o A-1/69, Gali no.1, East Gokalpur
Amar Colony, Delhi-94
Applied for Guest Teacher 2017-18
TGT (PET Application ID 201171543593 ...Applicants

(By Advocate: Shri T.N. Tripathi)

Vs.

1. GNCT of Delhi through its Chief Secretary
A-Wing, 5th Floor, Delhi Secretariat
I.P. State, New Delhi.
2. The Director of Education
Directorate of Education
Govt. of NCT of Delhi
Old Secretariat Building, Civil Lines
Delhi-110054.
3. The Deputy Director of Education
Distt. North East
B-Block, Yamuna Vihar
Dehi-110053. ...Respondents

ORDER (ORAL)

Justice Permod Kohli:

MA No.1173/2018

Learned counsel for the applicant submits that he has filed an Application seeking permission to withdraw this OA with liberty to file a fresh one in the court. The same is taken on record. Registry to Number the said Application.

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Learned counsel for the applicant submits that some assurance has been extended to the applicant and he has instructions to withdraw this OA with liberty to approach the court again in the event the assurance is not adhered to.

3. MA No.1173/2018 is allowed. OA is accordingly dismissed as withdrawn with liberty as prayed for.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman